

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 15th day of March, 2000

Original Application No. 280 of 2000

District : KANPUR

CORAM :-

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Hon'ble Mr. M.P. Singh, A.M.

Bhagwati Prasad Vikram
S/o Sri Nokhey Lal
R/o 32/1, Harbinder Nagar II,
Kanpur.

(Sri K.P. Singh, Advocate)

..... Applicant

versus

1. Union of India through
Engineer-in-Chief,
Army Headquarters,
New Delhi.
2. Chief Engineer,
Central Command,
Lucknow.
3. Garrison Engineer,
Military Engineering Services,
Kanpur.

..... Respondents

ORDER (Oral)

By Hon'ble Mr. Neelam Sanjiva Reddy, V.C.

Sri KP Singh, counsel for the applicant submits that the pay fixation of the applicant was not done as per Rules and if his pay was fixed as per Rules, there was no need for recovery of amount from his salary.

2. The counsel for the applicant submits that the applicant has made a representation to the respondent no.1 for fixation of his pay as per Rules but without disposing of his representation the respondents have started recovery of the amount already paid.

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3. In view of the above submission by the counsel for the applicant, the OA is disposed of at the admission stage with a direction to the respondent no.1 to dispose of the representation of the applicant pending with him within 30 days from the date of receipt of this order and till then no recovery shall be made.

4. The Registry is directed to issue a copy of this order to the respondents immediately.

MDR
Member (A)

WS
Vice Chairman

Dube/